

BEFORE THE NATIONAL GREEN TRIBUNAL, CHENNAI.

SOUTHERN ZONE, CHENNAI

Original Application No. 190 of 2025(SZ)

[Earlier O.A. No. 400/2025(PB)]

IN THE MATTER OF:

Suo Moto matter in respect of news item appearing in 'The New Indian Express' dated 28.07.2025 titled "Bengaluru Lakes under siege with New Lake Law".

...Applicant(s)

Versus

State of Karnataka & Ors.

Respondents

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Dated on this 18th day of March, 2026.


18/3/2026

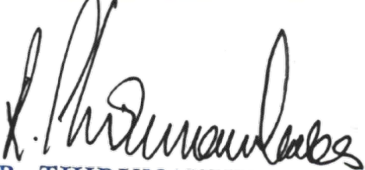
DEPONENT

J. Chandra Babu

REGIONAL DIRECTOR

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

**COUNSEL FOR
RESPONDENT No. 3**


R. THIRUNAVUKARASU
ADVOCATE
Flat C, 2nd Floor,
No.9, Thandavarayan Street,
Purasawalkam, Chennai-600 007.
Mobile:94440 12986



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REPLY STATEMENT ON BEHALF OF THE RESPONDENT NO. 3 i.e. CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That it is humbly submitted that, the Hon'ble National Green Tribunal (NGT) vide order dated 29.09.2025 issued notice to all the Respondents including Central Pollution Control Board (herein after referred as CPCB) as Respondent No. 3. Thereby, the reply is made in succeeding paragraphs.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.



J. Chandra Babu
18/3/2026

J. Chandra Babu
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

3. That, it is humbly submitted that, the Original Application has been registered *Suo Motu* by the Hon'ble National Green Tribunal Principal Bench, Delhi on the basis of a news item titled "Bengaluru Lakes under siege with New Lake Law" published in The New Indian Express dated 28.07.2025. The news item reports Lake activists in Bengaluru have raised strong objections to the state cabinet's approval of the Tank Conservation and Development Authority (Amendment) Bill, 2025, which proposes reducing buffer zones around lakes to as little as 3 meters, allowing commercial and industrial activity. Activists feared that the move will accelerate encroachments and endanger lake ecosystems.
4. It is humbly submitted that Hon'ble NGT vide its order dated 18.11.2020 in O.A No.325/ 2015 directed all States/UTs to designate a nodal agency for restoration of water bodies and in compliance to the afore-said order, Karnataka State has designated 'Karnataka Tank Conservation and Development Authority' as the nodal agency to ensure compliance of Hon'ble NGT orders passed in O.A.No. 325/ 2015 regarding restoration of stagnant water bodies. The Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti (MoJS) periodically reviews the progress regarding implementation of action plans for restoration of water bodies at central level.



J. Chandra Babu
18/3/2026

J. Chandra Babu
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV, FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278901

5. That, it is respectfully submitted that the Central Pollution Control Board (CPCB) issued guideline entitled "Indicative Guidelines for Restoration of Water Bodies" (June 2019) in compliance with the directives of the Hon'ble NGT PB dated 10.05.2019 in NGT case O.A.No.325 of 2015 (PB) for ensuring restoration/rejuvenation of water bodies and circulated it to all the SPCBs/PCCs including Karnataka State Pollution Control Board vide CPCB letters dated 18.06.2019 and 26.07.2019 and the same is also available on the following link of the CPCB website-

<https://cpcb.nic.in/wqm/Ind-Guidelines-RestWaterBodies.pdf>. Copy of the CPCB letters dated 18.06.2019 and 26.07.2019 are annexed as **Annexure-I** and **II** respectively.

6. That, this answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.

7. It is humbly submitted that, in light of the above submission, it is respectfully submitted that this Answering Respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant OA.

Dated on this 18th day of March, 2026.

J. Chandra Babu
18/03/2026

DEPONENT

J. Chandra Babu

REGIONAL DIRECTOR

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN. OF ENV, FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

**COUNSEL FOR
RESPONDENT No. 3**

R. Thirunavukarasu
R. THIRUNAVUKARASU
ADVOCATE
Flat C, 2nd Floor,
No.9, Thandavarayan Street,
Purasawalkam, Chennai-600 007.
Mobile: 94440 12986



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Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.3

I, Jathikartha Chandra Babu, son of late Shri. J Balaramaiah, aged 57 years, having office at the Regional Directorate (Bengaluru), Central Pollution Control Board (CPCB), 1st& 2nd Floors, Nisarga Bhavan A- Block, Thimmaiah Main Road, 7th D Cross, Shivanagar, Bengaluru – 560 079, Karnataka, do hereby solemnly affirm, declare on oath and state as under: -

1. I submit that, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.




J. Chandra Babu
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

2. I submit that, the accompanying reply may be read part and parcel of the present affidavit.

3. I submit that, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

J. Chandra Babu
18/3/2026

DEPONENT

J. Chandra Babu
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

VERIFICATION

I, Jathikartha Chandra Babu, working as Scientist 'F' and presently posted as Regional Director (Bengaluru), CPCB, Regional Directorate, Bengaluru, the respondent herein do hereby verified at Bengaluru on this day of 18th March, 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Dated on this 18th day of March, 2026

J. Chandra Babu
18/3/2026

DEPONENT

J. Chandra Babu
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE - BENGALURU
(MIN.OF ENV,FOREST & CC, GOVT OF INDIA)
BENGALURU - 560 079. MOB: 9868278903

**COUNSEL FOR
RESPONDENT NO. 3**

R. Thirunavukarasu
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No.9, Thandavarayan Street,
Purasawalkam, Chennai-600 007.
Mobile:94440 12986



ANNEXURE - IHON'BLE NGT MATTER

Date: 18.06.2019

F No- A-14011/1/2019-WQM-I 2635-2676

To

PS to Chief Secretary,
All State Govt. /UT Admin**Sub: Hon'ble NGT order dated 10.5.2019 in M.A. No 26/2019 in O.A. No. 325/2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors**

Sir,

Kindly refer to Hon'ble NGT order dated 10.5.2019 in O. A. No 325 of 2015 and directions of Hon'ble NGT at Para 13 is reproduced as follows: "we direct all the States and UTs to review the existing framework of restoration all the water bodies by preparing an appropriate action plan. Such action plans may be prepared within three months and a report furnished to the CPCB. The CPCB may examine all such plans and furnish its comments to this Tribunal within two months thereafter."

In pursuance to Hon'ble NGT order in the aforesaid matter, CPCB has prepared Guidelines for restoration of water bodies and same is uploaded in CPCB website at (<http://cpcb.nic.in/NGTMC/Ind-Guidelines-RestWaterBodies-10062019.pdf>)

In this regard, it is requested to kindly arrange to send the action plan prepared for restoration of water bodies falling in jurisdiction of your State/ UT to CPCB in compliance to Hon'ble NGT order dated 10.5.2019.

Yours faithfully,


(A. Sudhakar)
DH, WQM-I Division

Copy to:

1. The Member Secretary, : for necessary action, please
SPCBs/PCCs
2. Regional Director, : for information & follow-up with SPCBs/PCCs, please
(All RDs)
3. PS to MS : for information of 'MS', please
4. LO, CPCB : for information, please

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक.....
दिनांक.....
19/06/19

(A. Sudhakar)

<p>1. Regional Director, Central Pollution Control Board Regional Directorate (South) 1st Floor, Nisarga Bhawan, A-Block, Thimmaiah Road, 7th D cross, Shivnagar, Opp Pushpanjali Theatre, Bengaluru 560079</p> <p>2. Regional Director, Central Pollution Control Board Regional Directorate – Shillong “TUM-SIR”. Lower Motinagar, Near Fire Brigade H.Q., Shillong, Meghalaya-793014</p> <p>3. Regional Director, Central Pollution Control Board Regional Directorate- Kolkata Southend Conclave, Block 502, 5th & 6th Floors, 1582 Rajdanga Main Road Kolkata - 700 107</p>	<p>4. Regional Director, Central Pollution Control Board Regional Directorate – Bhopal 3rd Floor, Sahkar Bhawan, North TT Nagar, Bhopal - 462003</p> <p>5. Regional Director, Central Pollution Control Board Regional Directorate - Vadodara Parivesh Bhawan,Opp. VMC Ward Office No. 10, Subhanpura, Vadodara-390 023</p> <p>6. Regional Director, Regional Directorate - Lucknow PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow– 226010</p>
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- | | |
|--|---|
| <ol style="list-style-type: none"> 1. PS to Chief Secretary,
Government of Assam
Block- C, 3rd Floor,
Assam Sachivalaya
Dispur - 781006, Guwahati 2. PS to Chief Secretary,
Government of Manipur
South Block, Old Secretariat
Imphal-795001 3. PS to Chief Secretary,
Government of Uttar Pradesh
1st Floor, Room No. 110
Lal bahadur Shastri Bhawan
Uttar Pradesh Secretariat,
Lucknow - 226 001 4. PS to Chief Secretary,
Delhi Secretariat,
IP Estate, New Delhi - 110002 5. PS to Chief Secretary,
Government of Meghalaya
Main Secretariat Building
Rilang Building, Room No. 321
Meghalaya Secretariat,
Shillong - 793001 6. PS to Chief Secretary,
Government of Nagaland
Civil Secretariat,
Kohima-797004 7. PS to Chief Secretary,
Government of Tamil Nadu
Secretariat, Chennai - 600009 8. PS to Chief Secretary,
Government of Uttarakhand
4 Subhash Road, Uttarakhand Secretariat
Dehradun - 248001 9. PS to Chief Secretary,
Secretariat, Moti, Silvasa,
Daman - 396220 10. PS to Chief Secretary,
Government of Haryana
4th Floor, Haryana Civil Secretariat
Sector-1, Chandigarh - 160019 | <ol style="list-style-type: none"> 11. PS to Chief Secretary,
Government of Andhra Pradesh
1st Block, 1st Floor
A.P Secretariat Office,
Velagapudi - 522503 12. PS to Chief Secretary,
Government of Bihar
Main Secretariat, Patna - 800015 13. PS to Chief Secretary,
Government of Chhattisgarh
Mahanadi Bhawan, Mantralaya
Naya Raipur - 492002 14. PS to Chief Secretary,
Government of Goa Secretariat,
Porvrom, Bardez, Goa - 403521 15. PS to Chief Secretary,
Government of Gujarat
1st Block, 5th Floor Sachivalaya,
Gandhinagar - 382010 16. PS to Chief Secretary,
Government of Himachal Pradesh
H P Secretariat, Shimla - 171002 17. PS to Chief Secretary,
Government of Jammu & Kashmir
R. No. 2/7, 2nd, Floor Main Building
Civil Secretariat, Jammu - 180001 18. PS to Chief Secretary,
Government of Jammu & Kashmir
R. No. 307, 3rd Floor
Civil Secretariat, Srinagar - 190001 19. PS to Chief Secretary,
Government of Jharkhand
1st Floor, Project Building,
Dhurwa, Ranchi- 834004 20. PS to Chief Secretary,
Government of Karnataka
Room No. 320, 3rd Floor
Vidhana Soudha, Bengaluru - 560 001 |
|--|---|

- | | |
|---|---|
| <p>21. PS to Chief Secretary,
Government of Kerala
Secretariat, Thiruvananthapuram - 695001</p> <p>22. PS to Chief Secretary,
Government of Madhya Pradesh
MP Mantralaya, Vallabh Bhavan
Bhopal - 462004</p> <p>23. PS to Chief Secretary,
Government of Maharashtra
CS Office Main Building, Mantralaya
6th Floor, Madame Cama Road,
Mumbai - 400032</p> <p>24. PS to Chief Secretary,
Government of Mizoram
New Secretariat Complex,
Aizwal - 796001</p> <p>25. PS to Chief Secretary,
Government of Odisha
General Administration Department
Odisha Secretariat, Bhubaneswar - 751001</p> <p>26. PS to Chief Secretary,
Chief Secretariat, Goubert Avenue,
Puducherry - 605001</p> <p>27. PS to Chief Secretary,
Government of Punjab
Chief Secretary Office,
6th Floor, Punjab Civil Secretariat -1,
Sector 1, Chandigarh, 160001</p> | <p>28. PS to Chief Secretary,
Government of Rajasthan
Secretariat, Jaipur - 302005</p> <p>29. PS to Chief Secretary,
Government of Sikkim
New Secretariat,
Gangtok - 737101</p> <p>30. PS to Chief Secretary,
Government of Telangana
Block C, 3rd Floor,
Telangana Secretariat, Khairatabad,
Hyderabad, Telangana - 500022</p> <p>31. PS to Chief Secretary,
Government of Tripura
Agartala West Tripura
New Secretariat Complex
Secretariat-799010</p> <p>32. PS to Chief Secretary,
Government of West Bengal
Nabanna, 13th Floor, 325,
Sarat Chatterjee Road, Mandirtala
Shibpur, Howrah - 711102</p> <p>33. PS to Chief Secretary,
Raj Bhawan, Chandigarh</p> <p>34. PS to Chief Secretary,
Andaman and Nicobar Administration
Secretariat, Port Blair - 744101</p> <p>35. PS to Chief Secretary,
Government of Arunachal Pradesh
Civil Secretariat, Itanagar - 791111</p> <p>36. PS to Chief Secretary,
Lakshadweep, Kavaratti - 682555</p> |
|---|---|

<p>1. The Member Secretary, Assam Pollution Control Board, Bamunimaidam, Guwahati – 781021</p> <p>2. The Member Secretary, Manipur Pollution Control Board, Lamphelpat, Imphal West D.C. Office Complex Imphal– 795004</p> <p>3. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010</p> <p>4. The Member Secretary, Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006</p> <p>5. The Member Secretary, Meghalaya Pollution Control Board Arden- Lumpyngngad Shillong: 793014</p> <p>6. The Member Secretary, Nagaland Pollution Control Board, Signal Point, Dimapur Nagaland – 797112</p> <p>7. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032</p> <p>8. The Member Secretary, Uttarakhand Environmental Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand – 248001</p> <p>9. The Member Secretary, Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Fort Area, Court Compound, Moti Daman, Daman – 396220</p> <p>10. The Member Secretary,</p>	<p>11. The Member Secretary, Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010</p> <p>12. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 010</p> <p>13. The Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhavan, North Block Sector-19, Atal Nagar Dist- Raipur (C.G.) 492002</p> <p>14. The Member Secretary, Goa State Pollution Control Board, 1st Floor, Dempo Tower, EDC Patto Plaza, Panaji, Goa-403 001</p> <p>15. The Member Secretary, Gujarat Pollution Control Board Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043</p> <p>16. The Member Secretary, Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009</p> <p>17. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir 180004</p> <p>18. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)</p> <p>19. The Member Secretary, Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004</p> <p>20. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor,</p>
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<p>Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134109, Haryana</p> <p>21. The Member Secretary, Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram - 695 004</p> <p>22. The Member Secretary, Madhya Pradesh Pollution Control Board, E-5, Arera Colony, ParyavaranParisar, Bhopal - 462 016, Madhya Pradesh</p> <p>23. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 2nd - 4th Floor Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E) Mumbai - 400 022</p> <p>24. The Member Secretary, Mizoram Pollution Control Board, New Secretariat Complex, KhatlaThlanmualPeng, Khatla, Aizawl, Mizoram: 796001</p> <p>25. The Member Secretary, Odisha Pollution Control Board, A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751012</p> <p>26. The Member Secretary, Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Puducherry -600 005</p> <p>27. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, Punjab</p> <p>28. The Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur (Rajasthan) - 302 004</p>	<p># 49, Church St., Bengaluru-560 001</p> <p>29. The Member Secretary, Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102</p> <p>30. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018</p> <p>31. The Member Secretary, Tripura Pollution Control Board, Vigyan Bhawan, Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban Agartala - 799006</p> <p>32. The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Salt Lake City, Kolkata - 700 106</p> <p>33. The Member Secretary, Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati- 682555</p> <p>34. The Member Secretary, Arunachal Pradesh State Pollution Control Board, Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110</p> <p>35. The Member Secretary, Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102</p> <p>36. The Member Secretary, Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh</p>
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ANNEXURE -II

F.No.A-14011/1/2019-WQM-I 4470-4512

26.07.2019

To

The Chief Secretary

(Andhra Pradesh, Andaman & Nicobar Island, Arunachal Pradesh, Assam, Bihar, Chhatisgarh, Daman, Diu And Dadra Nagar Haveli, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal)

Sub: M.A. No 26/2019 in OA No 325/2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors before Hon'ble NGT, PB New Delhi

Sir,

Kindly refer to order passed by Hon'ble NGT (PB), New Delhi on 10.05.2019 in OA No 325/2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors wherein *State Govt./UT administration were directed for taking necessary action for restoration of all water bodies by preparing action plan within three month in compliance to afore-said Hon'ble NGT order.* (Please refer to CPCB website https://cpcb.nic.in/NGTMC/NGT-order_dated-10052019.pdf).

CPCB vide letter dated 18.06.2019 already informed about indicative guidelines for restoration of water bodies, which is available on website at <https://cpcb.nic.in/NGTMC/Ind-Guidelines-RestWaterBodies-10062019.pdf>. It was also requested for submission of action plan for restoration of water bodies within 3 months, or before 09.08.2019.

In view of the above, I am directed to kindly remind about taking necessary action and to arrange for providing finalized action plans on or before 09.08.2019 to CPCB for review please.

Yours faithfully,


(B. Vinod Babu)

Member Secretary

o/c

Copy to:

1. Member Secretary, (All SPCBs/PCCs) : For kind information and necessary action, please
2. All RDs : For information, follow- up with the concerned SPCBs/PCCs, please
Shillong, Kolkata, Bengaluru, Bhopal, Vadodara,
Lucknow, Chandigarh, Chennai & Pune
3. Law Officer, Law Section ,CPCB : For information and record please


(B. Vinod Babu)

o/c

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक..... 29/7/19
दिनांक..... 29/7/19

A/31/6/19

22

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO. 190 OF 2025 (SZ)

IN THE MATTER OF:

Suo Moto matter in respect of news item
appearing in 'The New Indian Express'
dated 28.07.2025 titled "Bengaluru Lakes
under siege with New Lake Law".

.....Applicant

Versus

State of Karnataka and Ors.

.... Respondents

REPLY STATEMENT ON BEHALF OF THE
RESPONDENT NO. 3 i.e. CENTRAL
POLLUTION CONTROL BOARD (CPCB)



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ADVOCATE

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Purasawalkam, Chennai - 600 007.
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M/s.R.Thirunavukarasu
Counsel for the CPCB
M-9444012986